

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 06
(IB)-79(PB)/2019

IN THE MATTER OF:

Central Bank of India Ltd.

.... Applicant/petitioner

v.

Harvest Hotels and Services Apartments Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 05.09.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the IRP

Mr. Kanwaljit Singh, Adv.

For the CoC

Mr. Amish Tandon, Adv.

Mr. Rony Oommen John, Adv.

No..... 1395
Date of Presentation
of application for Copy... 06/09/19
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18/09/19

ORDER

CA-1708(PB)/2019

DD/DR/AR/Court Officer
National Company Law Tribunal
New Delhi

This is an application filed under Section 12A of the Insolvency & Bankruptcy Code, 2016 by IRP annexing therein with the minutes of 6th CoC meeting held on 23.08.2019 wherein at agenda No. 6.13 the issue of withdrawal of the application was discussed and after deliberation by CoC members the proposal was put for voting. The CoC members by 100% voting share have resolved in favour and given consent for withdrawal of the company petition. The minutes along with the voting results is annexed with the application. Form FA is also annexed which clearly specifies that the claims of both the CoC members are being taken care of and the loan restructuring has been agreed by the CoC members. It is further mentioned that the



cost of CIR Process including fees of IRP has been duly settled and paid. The application under Section 12A is accordingly allowed. Ld. Counsel for the RP states that interim application is pending, which shall also stands disposed of in view of the withdrawal.

CP. No. (IB)-79(PB)/2019 and CA-1708(PB)/2019 stands disposed of.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

05.09.2019
Ritu Sharma



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(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

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सहायक पंजीयक
ASSISTANT REGISTRAR
राष्ट्रीय कम्पनी विधि अधिकरण
NATIONAL COMPANY LAW TRIBUNAL
C.G.O. COMPLEX, NEW DELHI-110003